

**HIGH COURT OF DELHI**  
Sher Shah Road, New Delhi

No. 11 DHC/Gaz./G-7/VI.E.2(a)/2020  
Dated : 23rd March, 2020

**ORDER**

Whereas, vide this Court's order No. 4109-4116/DHC/Gaz./G-7/VI.E.2(a)/2016 dated 29.09.2016, Ms. Rachna Tiwari Lakhanpal, an officer of Delhi Judicial Service was placed under suspension with immediate effect. Whereas, by subsequent orders her suspension was extended from time to time and lastly her suspension was extended vide order dated 09.12.2019 for a further period of 120 days beyond 11.12.2019.

Now, this Court in exercise of the powers conferred by Rule 10 of Central Civil Services (Classification, Control and Appeal) Rules, 1965 read with Rule 33 of Delhi Judicial Service Rules, 1970, hereby orders that the suspension of Ms. Rachna Tiwari Lakhanpal will continue for a further period of 120 days beyond 09.04.2020.

**BY ORDER OF THE COURT**


SD/-  
(MANOJ JAIN)  
REGISTRAR GENERAL

No. 1195-1204 DHC/Gaz./G-7/VI.E.2(a)/2020

Dated : 23rd March, 2020

Copy forwarded for information and necessary action to :

1. The District & Sessions Judge (HQ), Tis Hazari Courts, Delhi.
2. The District & Sessions Judge, West, Tis Hazari Courts, Delhi.
3. The Secretary (Law, Justice & L.A.), Govt. of NCT of Delhi, Delhi Secretariat, New Delhi.
4. The Superintendent of Police, CBI/ACB, CGO Complex, Lodhi Road, New Delhi.
5. ✓ The Joint Registrar (Computerization), Delhi High Court, New Delhi with the request to display this order on website of Delhi High Court.
6. The Joint Registrar (Vigilance), Delhi High Court, New Delhi.
7. The Pay & Accounts officer through the District & Sessions Judge, West, Tis Hazari Courts, Delhi.
8. Ms. Rachna Tiwari Lakhanpal through the District & Sessions Judge, West, Tis Hazari Courts, Delhi.
9. Personal File of Ms. Rachna Tiwari Lakhanpal.
10. Guard File.

  
(Pramod Kumar)  
Joint Registrar (Gazette-II A)